

Per Tribunal
fixed for AH
on 4/4/94.

Em
for Deputy Registrar

Dated: 4/4/94.

Applicant by Sh. A. Ansari.
Admit Reply within eight weeks.
The matter be listed before the
Registrar for completion of pleadings
on 30/6/94 and then on the same
date list.

M.R. Kolhatkar
(M. R. Kolhatkar)
MCA

(M. S. Deshpande)
VIC.

Notices issued
to Respondents
on 6/4/94

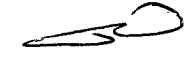
By
21/4

Dated : 30-6-1994.

Applicant in person.

Mr. N.K. Srinivasan, Counsel
for the Respondents. He
prays to grant some time
for filing reply.

S.O. to 6-9-1994 is the
last chance.



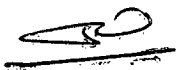
Dy. Registrar

Dated : 6-9-1994.

Mr. Ansari, Counsel for the
applicant.

Mr. N.K. Srinivasan, Counsel
for the Respondents. He prays
to grant short time for filing
reply.

S.O. to 25-10-1994. No
further time will be given for
filing reply. All Rs in Bombay.



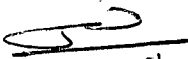
Deputy Registrar

Dated : 25-10-1994.

Mr. Ansari, Counsel for the
applicant.

Mr. N.K. Srinivasan, Counsel
for the Respondents. No
reply has been filed yet,
though notice was taken by
the respondents in April
last.

The matter be remitted in
sine-die list. At the time
of fixing the date of hearing
notice may be issued to
R-2, 3 and Counsel for applicant.



Dy. Registrar

13/3/95

Sh. A. Ansari Advocate
for the applicant, Shri
N.K. Srinivasan Adv. for the
respondent. Matter adjourned
to 24.3.95 for placing before
the Honble VC for orders on
Early hearing

Dated: 24/3/95.

Applicant by Sh. A. Ansari.

The M.P. 188/95 for early hearing
is rejected.

Reply of Respondent
recd. on 13.12.96

MS

(P.P. Srivastava)
MCA)

(M.S. Deshpande)
V/C.

R

Dated: 7-3-97 (42)

None for the applicant, Mr.
N.K. Srinivasan for the respondents.

Respondents have filed M.P.
No. 74/97 for taking the reply
on record. M.P. is allowed.

Place the matter in Sine-die
list.

(M.R. Kollatker)
MCA)

(B.S. Hegde)
M(J)

M.P. no. 188/95
for early hearing
heard on 13/3/95
2/2

M.P. no. 74/97
for condonation
of delay in filing
reply, filed on
7.3.97

PER TRIBUNAL

Dt 28/6/99

3/6/99

Matter is taken out
from Sine-die List and
fixed for Final Hearing

on

28/6/99 28/6/99

Inform/Issue notices
to the parties accordingly.

For DY. REGISTRAR.

Notices issued to
Applicant/Respondents on
10/6/99

3
15/6

SV(VC)/SKG(MA)

28-6-99.

As the applicant's advocate
is stated to have expired,
the notice is sent to the
applicant on 10/6/99. Acknow-
ledgement has not still
come. As such, bring up
this matter on 6-7-99.

Notice dt 7-6-99
issued to applicant
sent back with
Postcard "Not
claimed"

me

(MA)

W
V.C.

Per Tribunal

Date:

9/7/99

Applicant in person / by

None

Advocate / Respondent by

V S Masurkar

Counsel

Advocate of the Court

The matter adjourned to

19/10/99

for

Final Hearing

Dy. Registrar

Dated: 19-7-99

None for the applicant.

Respondents by Shri Suresh Kumar.

The applicant is appearing in person. Notice was sent to the applicant on 7-6-99 advising him about the date of final hearing.

However, the applicant did not appear on this date and the notice was received back with the remark "Not claimed".

The matter was adjourned to this date and again the applicant is not ^{present} ~~there~~. In view of this, the OA is dismissed for non-prosecution. No order as to costs.

Sign -
(S. L. Jain)
M(J)

Sign -
(D. S. Bhatnagar)
M(A)